Name of the Corporate Debtor: M/s IN2IT Technologies Private Limited; Date of Commencement of CIRP: 18.06.2026; List of Creditors as on: 02.07.2026

Annexure-3

Summary of List of Secured Financial Creditors (other than financial creditors belonging to a class of creditors) w.r.t. Form C

Sr. No.	Name of Creditor	Nature of Claim	Details of Claim received		Details of Claim admitted	Whether related party?	% Voting Share in CoC	Amount of Claim under Verification (Rs.)	Amount of Contingent Claim (Rs.)	Details of Security Interest	Details of guarantee, if any, held in relation to claim	Amount of any mutual dues, that may be set-off	Amount of claim Inadmissible	Remarks, if any
			Date of Receipt	Amount Claimed (Rs.)	Amount of claim admitted (Rs.)									
	NIL													
	Total (A)			**₹ 0.00**	**₹ 0.00**	**₹ 0.00**	**₹ 0.00**	**₹ 0.00**				**0**	**-**	

Summary of List of Unsecured Financial Creditors: List of Financial Creditors (Unsecured)

Annexure-4

Sr. No.	Name of Creditor	Nature of Claim	*Details of Claim received*		Details of Claim admitted	Whether related party?	% Voting Share in CoC	Amount of Claim under Verification (Rs.)	Amount of Contingent Claim (Rs.)	Details of Security Interest	Details of guarantee, if any, held in relation to claim	Amount of any mutual dues, that may be set-off	Amount of claim Inadmissible	Remarks, if any
			Date of Receipt	Amount Claimed	Amount of claim admitted (Provisionally) (Rs.)									
1	In2it Systems and Services Private Limited	Unsecured Financial Creditor	02.07.2026	₹ 173,889,650.00	₹ 173,889,650.00	No	100.00	-	-	-	-	-	-	Regarding common name- Financial Creditor was formerly known as Alphacodes IT Solutions Private Limited. At the time the Financial Creditor made debt investments in the Corporate Debtor, the long-term commercial intent was to make further investments in the Corporate Debtor as an investor and to explore future business collaboration. In view of the fact that "IN2IT" was a well-recognized and established brand in the relevant industry, it was commercially decided to change the name of the Financial Creditor from Alphacodes IT Solutions Private Limited to IN2IT Systems and Services Private Limited. - Financial Creditor is Not a Related Party under Section 21(2) of the Insolvency and Bankruptcy Code, 2016- Based on the information available, there was a common director, namely Mr. Nihar Anand, at an earlier point in time. However, as on the date of commencement of the Corporate Insolvency Resolution Process ("CIRP") and on the date of filing of the application under Section 7 of the Insolvency and Bankruptcy Code, 2016 ("IBC"), no relationship existed between the Financial Creditor and the Corporate Debtor that would qualify the Financial Creditor as a related party under the provisions of the IBC. In support of the above, reliance is placed on the decision of the National Company Law Appellate Tribunal in **One City Infrastructure Pvt. Ltd. v. Haryana Telecom Ltd. & Anr.**, , wherein it was held that a financial creditor cannot be excluded from the Committee of Creditors merely because one of its directors had previously been associated with the Corporate Debtor. Further, it is pertinent to note that, as reflected in the audited financial statements of the Corporate Debtor for the F.Y 2024-25, the Financial Creditor has not been disclosed as a related party in the related party disclosures forming part of the balance sheet
2														
	Total (B)			**173,889,650**	**173,889,650**		**100.00**							
	Total (A+B)			**173,889,650**	**173,889,650**		**100**							